

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 121
(IB)-297(PB)/2018

IN THE MATTER OF:

Col. Sanjeev Dalal (Retd.)

.... Applicant/petitioner

Vs.

M/s. International Recreation & Amusement Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, CIRP

Order delivered on 29.01.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR

HON'BLE PRESIDENT

DR. DEEPTI MUKESH,

HON'BLE MEMBER (JUDICIAL)

PRESENTS:

For the RP:

Mr. Dhurap Das, Mr. Pranay Agarwal, Mr. Mohd. Nazim Khan, Mr. Mohtashim Kibriya, Mr. Deepak Motla & Ms. Tanvi Jain, Advs.

For the respondent

Mr. Jayant Mehta, Ms. Vrinda Agarwal, Advs. for R1 in CA-1313/18

Mr. Gaurav Mankotra, Ms. Sakshi Kapoor, Advs. in CA-1313/18 for R2.

Mr. Sachin Datta, Sr. Adv., with Mr. Mithilesh Kumar, Ms. Sadiqa Fatima, Mr. Dharamendra Verma Advs. for R4, 10, in CA-1313/2018 and for all respondents in CA979/2018.

Mr. Vijay Nair, Adv. for R3 & 9 in CA-1313/18

ORDER

CA-979(PB)/2018:-

Mr. Sachin Datta, learned senior counsel appearing for respondent 4 & 10 after obtaining instructions have made a statement that an affidavit of Mr. Rakesh Babbar shall be filed disclosing that every information/documents in his power and possession including 49 queries raised by the Resolution Professional have been communicated and handed over to the Resolution Professional. The needful shall be done within two days with a copy in advance to the counsel for the RP.

List for arguments on 08.02.2019.

CA-1313(PB)/2018:-



Mr. Jayant Mehta, learned counsel appearing for non-applicant-respondent 2 & 3 and Mr. Vijay Nayar, learned counsel appearing for respondent 3 & 9 seek and are granted one week time to file reply with a copy in advance to the counsel for the RP.

Reply on behalf of respondent 5 & 6 is already on record.

It is expected that all the respondents who are the ex-director/respondent would co-operate with the resolution professional as it is incumbent on each one of them as per the provisions of the Code, 2016 to extend full co-operation failing which the actions are contemplated in the Insolvency and Bankruptcy Code, 2016.

List for arguments on 08.02.2019.

CA-96(PB)/2019:-

The prayer made in this application is within the domain of the resolution professional and he should have decided the issue.

The application stands disposed of.

- Sd -

(M. M. KUMAR)
PRESIDENT

- Sd -

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)